IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 113
(IB)-603(PB)/2019

IN THE MATTER OF:

Mrs. Bhupinder Kaur	....	Applicant/petitioner
v.		
M/s. Piyush Colonisers Ltd. & Ors.	....	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.04.2019

Coram:
CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT
For the petitioner: Mr. Amartya Singh, Adv.
For the respondent: -

ORDER

Despite the time granted on 13.03.2019, reply has not been filed. The order specifically records a copy of the paper book has been handed over to the counsel for the respondent in the Court itself. Further time for filing reply is sought. We grant ten days time to file reply with a copy in advance to the counsel opposite. The same shall, however, be subject to payment of Rs. 10,000/- as cost payable to the petitioner.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 01.05.2019.

-Sd-

(M.M.KUMAR)
PRESIDENT

-Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

10.04.2019
Ritu Sharma